

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Dated : 31st January, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Appeal No. 63 of 2012 &
I.A. Nos. 126 & 127 of 2012

Chhattisgarh Biomass Energy Developers Association **.... Appellant (s)**

Versus

Chhattisgarh State Electricity Regulatory Commission & Ors. **...Respondent (s)**

Counsel for the Appellant(s): Ms. Surbhi Sharma

Counsel for the Respondent(s): Ms. Suparna Srivastava for CSPDCL
Ms. Swapna Seshadri for CSERC

Appeal No. 66 of 2012

Chhattisgarh State Power Distribution Co. Ltd. **... Appellant(s)**
Versus

Chhattisgarh Biomass Energy Developers Association & Ors. **....Respondent(s)**

Counsel for the Appellant(s): Ms. Suparna Srivastava

Counsel for the Respondent(s): Ms. Surbhi Sharma for R.1
Ms. Swapna Seshadri for R.2

Appeal No.144 of 2012

Chhattisgarh State Power Distribution Co. Ltd. **.... Appellant (s)**

Versus

Chhattisgarh State Electricity Regulatory Commission & Ors. **...Respondent (s)**

Counsel for the Appellant(s): Ms. Suparna Srivastava

Counsel for the Respondent(s): Ms. Swapna Seshadri for R.1

ORDER

The learned counsel for the Commission is filing the Written Submissions today after serving copy on the other side. The learned counsel for the Appellant in Appeal No. 63 of 2012 and Respondent in Appeal Nos. 66 & 144 of 2012 seeks some more time to file their comprehensive Written Submissions. Accordingly, she is directed to file the same on or before 04.02.2013 after serving copy on the other side.

Judgment is Reserved.

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

ts/pg